

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 28 of 2013&
I.A. Nos. 43 & 44 of 2013

Dated : 4th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V J Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr.
....Respondent(s)

Counsel for the Appellant(s): Ms. Suparna Srivastava

Counsel for the Respondent(s): Mr. Prashanto Chandra Sen

ORDER

It is represented that all the Respondents have been served and the affidavit of service has been filed.

Mr. Prashanto Chandra Sen, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply to the I.A. as well as to the main Appeal. Accordingly, he is directed to file the same on or before 19.03.2013 after serving copy on the other side.

Post the matter for hearing the I.A. No. 43 of 2013 on

19.03.2013

(V J Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg